

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar General)

**Notification**

No. 940 of 2026/Reg/L.S

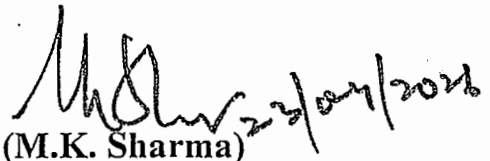
Dated 23.04.2026

In addition to the existing panel of lawyers for Hon'ble High Court of Jammu & Kashmir and Ladakh, Mr. Farman Ali, Advocate has also been inducted into the panel of Advocates for conducting cases for an against the High Court/ District Courts before the Hon'ble Supreme Court of India and before Hon'ble High Court of Jammu & Kashmir and Ladakh.

The aforesaid Advocate shall be governed by the terms and conditions/fee structure as laid down in High Court Notification No. 437 of 2022/RG dated 21.04.2022.

The empanelled lawyer shall ensure to secure the interest of the High Court by pursuing the cases vigorously and he shall keep the Registrar General informed about the Court proceedings.

**By Order.**

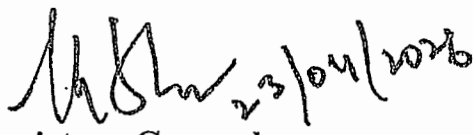
  
(M.K. Sharma)  
Registrar General

No. 16922 of 2026/Reg/L.S

Dated 23.04.2026

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Judicial, High Court of J&K and Ladakh, Jammu/ Srinagar.
4. Chief Accounts Officer, High Court of J&K and Ladakh, Main Wing, Jammu.
5. Chief Librarian, High Court of J&K and Ladakh, Jammu/ Srinagar.
6. Mr. Farman Ali, Advocate, High Court of J&K and Ladakh, Srinagar, for information and necessary action.
7. Incharge, NIC, High Court of J&K and Ladakh, Jammu, for information and uploading on the official website.

  
Registrar General